

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Chittaranjan National Cancer Institute, Calcutta, for the year 1989-90 together with an Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Chittaranjan National Cancer Institute, Calcutta, for the year 1989-90.

- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above. [Placed in Library. See No. LT-362/91]

(Interruptions)

[English]

SHRI RAM NAIK (Bombay North): Sir, I am on a point of order.

MR. CHAIRMAN: What is your point of order?

SHRI RAM NAIK: Sir, I want to know whether the Minister concerned has already informed you about his absence or not. He must inform you. He should at least show this courtesy to you. (Interruptions)

MR. CHAIRMAN: Any Minister in the Government can lay the papers on the Table of the House. And on behalf of the concerned Minister, Shri Dalbir Singh has laid the papers on the Table. It is only a formality.

Now, we will take up Matters under Rule 377.

12.58 hrs.

MATTERS UNDER RULE 377

- (i) **Need to instal high power transmitters at Idukki and Pathanamthitta Doordarshan Kendras**

[English]

SHRI PALA K.M. MATHEW (Idukki): Sir, I would like to place an important matter of urgent public importance before you.

The relay range of the Idukki and Pathanamthitta TV towers in Kerala are very poor and inadequate. Even the viewers who live within 5 to 8 kms. do not get the very clearly and only a highly blurred view is obtained. A more powerful transmitter is an absolute imperative in these mountainous areas. The Munner tower must also be commissioned and made effective urgently.

I request the Government to take action on this immediately and do justice to the people of that area.

- (ii) **Need to establish Development Boards for Vidarbha, Marathwada etc in Maharashtra**

SHRI UTTAMRAO DEORAO PATIL (Yavatmal): Sir, I am placing before you the following matter of urgent public importance.

According to Article 371 (2) of the Constitution, there is a provision to establish separate Development Boards for Vidharbha, Marathwada and the rest of Maharashtra or as the case may be. Maharashtra Legislative Assembly has also passed a unanimous resolution requesting the hon. President and the Government of India to establish these Boards at the earliest. But the Government of India have not taken any decision yet in this regard. Now, this has become a sentimental issue for which the people of the area are agitating.